

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 119/99

in

OA No. 128/99

New Delhi, this the 20th day of May, 1999

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri K.B.Rajoria son of late Sh.B.B.Mathur,
Resident of C-II/132, Moti Bagh-I,
New Delhi- 110 021.Review applicant.

(By Advocate: Shri M.P. Raju)

Versus

Union of India through

1. Secretary,
Ministry of Urban Affairs & Employment,
Nirman Bhawan,
New Delhi.
2. The Secretary,
Ministry of Personnel, Public Grievances
& Pensions, Deptt. of Personnel & Training,
North Block,
New Delhi.
3. Union Public Service Commission through
Secretary,
Dholpur House,
Shahjahan Road,
New Delhi.
4. Shri N.Krishnamoorthy,
Director General (Works),
C.P.W.D., Nirman Bhawan,
New Delhi.

...Respondents

(By Advocate: By None)

JUDGEMENT (By circulation)

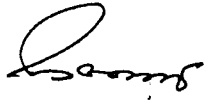
Hon'ble Shri T.N.Bhat, Member (J):

This RA has been filed by the review applicant seeking review of the Judgement dated 12.5.1999 delivered in OA No. 128/99. It is alleged in the RA that there is an error apparant on the face of the record in as much as, when the learned counsel for the applicant was making his submission, the Bench asked him whether the applicant was

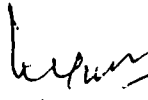
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20.5.99,

challenging the eligibility of R-4, to which he replied in negative. The review applicant has conveniently omitted to state that we had held that if the eligibility of respondent no. 4 was challenged but the applicant, at the same time, failed to establish any right in himself the OA would not be maintainable.

2 We have carefully gone through the contents of the RA and find no good ground to entertain the same as these do not disclose any error apparent on the face of the record. The Hon'ble Supreme Court in Chandra Kanta and another vs. Sheik Habib, reported in AIR 1975 S.C. 1500, has held that once an order has been passed by the Court, a review thereof must be subject to the rules of the game and cannot be lightly entertained. A review of the judgement is a serious step and a resort to it is proper only where a glaring omission or patent mistake or grave error has crept in earlier by judicial fallibility. A mere repetition through a counsel, a second trip over covered ground or minor mistakes of inconsequential import, are obviously insufficient. The RA is accordingly rejected, by circulation.


(S.P. Biswas)
Member (A)

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(T.N. Bhat)
Member (J)